

ITEM NO.6

COURT NO.2
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION X

Writ Petition(s)(Civil) No(s). 386/2022

CHIOMA MONICA AUSTIN OGUERI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 06-06-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
(VACATION BENCH)

For Petitioner(s) Mr. A. Selvin Raja, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

For the relief(s) sought in the present Writ Petition, under Article 32 of the Constitution of India, the present Writ Petition is not entertained.

However, it will be open for the petitioner to take recourse to law before appropriate Court/Forum, may be before the concerned High Court.

With this, the Writ Petition stands dismissed.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR